IN THE NATIONAL COMPANY LAW TRIBUNAL SPECIAL BENCH (COURT -I)

(IB)-421(PB)/2017

In the matter of:

M/s. Amar Tours & Transport

. Applicant

٧.

M/s. G.P. Airlines (India) Ltd.

.. Respondent

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code.

Order delivered on 22.11.2017

Coram

R.VARADHARAJAN, HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN, HON'BLE MEMBER(TECHNICAL)

For the applicant:

Mr. Saurabh Upadhayay, Adv.

Mr. Harshit Samwal, Adv.

Mr. Vipul Sharma, Adv.

For the respondent:

Dr. U.K. Chaudhary, Sr. Adv.

Mr. Abdhesh Chaudhari, Adv.

Mr. Meenesh Dubey, Adv.

Mr. Manisha Chaudhary, Adv.

Mr. Himanshu Vij, Adv.

ORDER

At the request of the parties the matter is posted on 4.12.2017.

(DEEPA KRISHAN) MEMBER(TECHNIAL)

R.VARADHARAJAN) MEMBER(JUDICIAL)

KCS